

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 301
IB-172(ND)/2024

IN THE MATTER OF:

Ms. Savita Gupta

.... Petitioner/Applicant

Vs.

M/s. KSJM Spirits LLP

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 03.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Anand Shankar Jha, Mr. Sachin Mintri Advs.

For Respondent : Mr. Sanjeev Kumar Sharma, Mr. Ajay, Ms. Aditya Jaju
Advs.

ORDER

We have heard the submissions of Ld. Counsel appearing for Applicant as well as Ld. Counsel appearing for Respondent.

The parties are at liberty to file the written submissions within one week.

List the matter for compliance **on 11.07.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)